GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.1419

TO BE ANSWERED ON THE 08TH DECEMBER, 2015/AGRAHAYANA 17,1937 (SAKA)

CRIME CASES

1419. SHRI P. NAGARAJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Delhi has topped the chart (2000 cases in 2014) in the rate of sexual crimes as per the National Crime Records Bureau;
- (b) if so, the details thereof; and
- (c) the action taken or proposed to be taken to curb/stop sexual crimes in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

- (a) to (b): As per the NCRB report published in "Crime In India-2014", the crime figures and percentage contribution to all India total of Crime against women in Delhi reported was 15265 (4.5%) which is less in comparison to other states like Uttar Pradesh [38467 (11.4%)], West Bengal [38299 (11.3%)], Rajasthan [31151 (9.2%)], Madhya Pradesh [28678 (8.5%)], Maharashtra [26693 (7.9%], Assam [19139 (5.7%)], Andhra Pradesh [16512(4.9%)] and Bihar [15383(4.6%)].
- (c): As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women. Ministry of Home Affairs has issued various advisories to all State Governments/UTs to curb/stop crimes against woman in the country.
